

(d) The number of persons allotted LPG connections in Muzaffarnagar District as on 01.10.1996 is about 70623.

(e) New LPG connections are released in a phased manner throughout the country including Muzaffarnagar, UP State depending upon the availability of LPG, new customer enrolment plan, waiting list, slack available with the distributors of the area and their viability. LPG is not an allocated product and no advance allocation is made. All the people in the waiting list in the country will be provided with LPG connections in the next four/five years.

[English]

### Power Generation

104. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether all existing power generation units are most cost effective and feasible solution to narrow the gap between demand and supply of power as a new power stations involves problems of resources crunch;

(b) if so, whether it is estimated that in Eighth Five Year Plan there shall be a capacity addition to the tune of 17,000 MW only against the pruned down target of 30,538 MW;

(c) whether according to the Power Finance Corporation Ltd. the power units are 25 years old and require immediate attention for extension and refurbishment work;

(d) whether the National Committee constituted in 1987 had already identified 52 hydro power stations which required renovation and upgradation;

(e) whether Government have not so far implemented this committee's recommendations; and

(f) If so, the main reasons therefor and the time by which these power units are likely to be renovated and upgraded?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Addition in power generation through improvements in productivity of existing power stations is a relatively cheaper option as compared to setting up of a new power station to produce additional power.

(b) Yes, Sir.

(c) The Power Finance Corporation has identified several projects for assistance for renovation and modernisation.

(d) and (e). CEA has identified 55 hydro power stations for coverage under renovation, modernisation and uprating. Out of 55 schemes, 36 schemes have

already been approved by CEA and are under various stages of implementation.

(f) The time by which these schemes can be completed would depend on the State Governments tying up necessary finances and implementing the schemes.

### Infrastructural Development

105. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Planning Commission has approved a centrally sponsored scheme for developing Infrastructural facilities of capital nature for the State of Maharashtra;

(b) if so, the share of Centre therein and the budgetary provisions made therefor;

(c) the funds allocated and actually released during the last three years, year-wise; and

(d) the efforts being made for early completion of court building and residential accommodation?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

### State Power Projects

106. SHRI PRADIP BHATTACHARYA :  
SHRI T. GOPAL KRISHNA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government has announced that power projects upto Rs.1000 crores need not required clearance from the Central Government;

(b) whether such a move by the Union Government has created problem for environmentalists;

(c) if so, whether the Government propose to review its decision; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Government of India has decided in September, 1996 that generation power projects set up by generating companies selected through competitive bidding and costing up to Rs.1000

crores need not be submitted to the Central Electricity Authority for its concurrence.

(b) No, Sir.

(c) and (d). Do not arise.

#### Promulgation of CCS

107. SHRIMATI GEETA MUKHERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether with the promulgation of CCS (Recognition of Service Associations) Rules, 1993, the associations enjoying recognition then had been given ad-hoc recognition under the 1993 Rules subject to the condition that the concerned association would fulfil all conditions, including verification of membership strength within one year;

(b) if so, whether some service associations of Ministries/Departments of Government of India have failed to fulfil the condition within one year; and

(c) if so, the details thereof and the provision under which the date has since been extended?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). In terms of rule 4 of the Central Civil Services (Recognition of Service Associations) Rules, 1993, all Service Associations/Federations which were recognised before notification of these Rules on 5.11.1993 were allowed to continue to be so recognised for a period of one year, which was later extended (by amendment of Rules) for six months upto 4.5.1995. As majority of such associations did not apply for recognition, fresh opportunity was given to apply by 30.6.1996, which has again been extended upto 31.10.1996. But due to disruption in the communication system as a result of the recent strike by the Central Government employees, it has been decided that the applications received upto 15.11.1996 may also be accepted as a special case. It is for individual service associations to take a decision regarding whether to apply for recognition or not but as per available information, majority of service associations have applied for recognition.

#### Murari Committee

108. SHRI V.M. SUDHEERAN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the steps taken regarding the implementation of the recommendation of the Murari Committee;

(b) whether Government have given any assurance in the Parliament and outside for a time-bound

implementation of the recommendations of Murari committee; and

(c) if so, the decision taken to honour the assurance?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c). The recommendations of the Review Committee on Deep Sea Fishing Policy have been examined and it has been decided to accept these, in Principle. Action to implement the decisions has been initiated.

#### Power Policy

109. SHRI SANDIPAN THORAT :  
SHRI ANNASAHIB M.K. PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether in the liberalisation policy in power sector the Government have taken fresh initiations for level playing between public sector undertakings and independent power producers/foreign investors in power generation/transmission;

(b) if so, the details thereof;

(c) the financial and other incentives offered to private sector for the purpose;

(d) whether the package of incentives offered to private sector is also applicable to public sector undertakings in power sector;

(e) if so, the details thereof;

(f) the joint ventures proposed by public sector undertakings in power generation and transmission; and

(g) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (e). The incentives to encourage greater private participation in power generation and distribution are equally applicable to power projects set up in private as well as public sector after 30.3.1992. Financial and other important incentives to encourage private sector participation in power sector are :

- \* Private sector companies can set up enterprises to operate either as licensees or as generating companies.
- \* All private companies entering the Electricity Sector hereafter will be allowed a debt-equity ratio upto 4:1.
- \* Promoter's contribution should be at least 11% of the total outlay.
- \* To ensure that private entrepreneurs bring in additionality of resources to the sector, not less than 60% of the total outlay for the